

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3048 of 2020

Rajesh Kumar Yadav & Anr. ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Ranjan Pd. Ram, Advocate
For the State : Mr. Suraj Verma, Spl. P.P.

Order No.02 Dated- 09.09.2020

Heard the learned counsel for the petitioners and learned Spl. P.P. appearing for the State through video conferencing.

The learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter, within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the petitioners prays for time to file a supplementary affidavit regarding criminal antecedent of the petitioners.

Prayer for time is allowed.

List this anticipatory bail application after filing of the said supplementary affidavit.

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)